

(d) whether Government have received any such complaints and if so, their reaction thereto ?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) :** (a) No, Sir. The State Government are looking after the refugees properly according to the directions issued by the Central Government.

(b) As on 22-6-71 2,54,927 persons in Meghalaya and out of these 2,39,800 persons were in camps. Arrangements have been made for supply of rations and other necessities to inmates of the Camps.

(c) and (d). Yes. Some complaints have been received in this regard. According to the provisions contained in Section 3 of the Foreigners Act, 1946 all refugees from East Bengal are required to be registered on their entry into India and they are issued temporary residence permits for a period of three months in the first instance. Normally they are not allowed to leave the place where they are registered. In exceptional circumstances however, the State Governments are authorised to relax this condition and allow them to move out.

12.00 Hrs.

#### RE : FLOODS IN KERALA AND OTHER MATTERS

**DR. HENRY AUSTIN (Ernakulam) :** May I respectfully submit that I just now got a communication from the Government of Kerala regarding the devastation and havoc caused by heavy floods in the recent past. I understand similar devastations are taking place in U. P. and Bihar also. So, I request you to arrange a discussion on this issue.

**MR. SPEAKER :** I could do nothing on my own, except to allow a calling attention motion. If you want a discussion on it, that will go to the Business Advisory Committee. I will call the Business Advi-

sory Committee on Monday next. The discussion on sugar and the discussion on floods, these are two important subjects pending. We will try to find time sometime. We may have to sit even after 6 p.m.

**SHRI S. M. BANERJEE (Kanpur) :** We read the newspapers and the Minister also reads them. When there are certain important matters, the Minister should realise its gravity and make a statement *suo-moto*. Why should he wait for a calling attention? We know your limitations. You cannot agree to more than one calling attention on a day. I request you to ask the Minister.

**MR. SPEAKER :** I have already asked the Minister.

**SHRI S. M. BANERJEE :** Please direct the Minister to make a statement on Yahya Khan's statement. The Americans have started sending further shipments of arms to Pakistan. They have said they will not stop. I would request the Minister to make a statement on that also.

**SHRI SAMAR GUHA (Contai) :** I want to make a respectful submission.

**MR. SPEAKER :** You are worried about the appointment of Shri Siddhartha Shankar Ray. You sent me a letter. I cannot give any ruling on how certain portfolios should be distributed. I sent that letter to the Prime Minister. They have appointed a Minister; they have not done anything bad.

**SHRI SHYAMNANDAN MISHRA (Begusarai) :** If it is *ultra vires* the Constitution?

**MR. SPEAKER :** You know the constitutional side as well as I do. Can I give any ruling on that?

**SHRI SAMAR GUHA :** I have not asked for your ruling. I want to raise the matter on the floor of the House as the

watchman of the Constitution. It is constitutionally and legally improper—this appointment; and this cannot be done. It appears he has already started functioning. He can do so only on the advice of the Home Ministry. How can a person illegally appointed, *ultra vires* the Constitution start functioning? I wanted to raise the point.

MR. SPEAKER : I am sorry; it is the prerogative of the Prime Minister to allocate business among the Ministers.

SHRI SHYAMNANDAN MISHRA : It can be done through Presidential notification, not a Prime Ministerial order.

MR. SPEAKER : I have already sent this to the Prime Minister for her views.

श्री हुकम चन्द कछवाय (सुरेना) : अध्यक्ष महोदय, आज की कार्यसूची जो है वह हिन्दी में नहीं मिली है। कुछ दिनों से ऐसा देखा गया जा रहा है कि हिन्दी के प्रति बड़ी उपेक्षा बरती जा रही है

अध्यक्ष महोदय : मैं इसका पता कर लूंगा। आम तौर से ऐसा नहीं होता है।

SHRI H. M. PATEL (Dhandhuka) : You have said that you have remitted this to the Prime Minister to indicate her views on the subject. When will that be? This matter should be clarified earlier, whatever views the Government may have.....(interruptions)

SHRI PILOO MODY (Godhra) : You have sent the letter to the Prime Minister who is the offending party. The House must discuss it.

MR. SPEAKER : I can not do anything in this matter.

12.08 Hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF TUNGABHADRA STEEL PRODUCTS LTD.

THE MINISTER OF STEEL AND MINES (SHRI MOHAN KUMARAMAN-GALAM) : I beg to lay on the Table a copy of each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review (Hindi and English versions) by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1969-70.
- (2) Annual Report of the Tungabhadra Steel Products Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-548/71]

REVIEW AND ANNUAL REPORT OF NATIONAL SEEDS CORPORATION AND DELHI ROLLER MILLS WHEAT PRODUCTS PRICE CONTROL (2ND AMD.) ORDER.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table.

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
  - (i) Review by the Government on the working of the National Seeds Corporation Limited New Delhi, for the year 1969-70.
  - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT—549/71]